
(2019) 06 GAU CK 0006
In the Gauhati High Court
Case No : Writ Petition (C) No. 1862 Of 2019

Nashir Ali

APPELLANT

Vs

Union Of India And 6 Ors

RESPONDENT

Date of Decision : 03-06-2019

Acts Referred:

Citation : (2019) 06 GAU CK 0006

Hon'ble Judges : Manojit Bhuyan, J;Prasanta Kumar Deka, J

Bench : Division Bench

Advocate : J Ahmed

Final Decision : Allowed

Judgement

Manojit Bhuyan, J

Heard Mr. J. Ahmed, learned counsel for the petitioner as well as Mr. J. Payeng, learned counsel representing respondent nos.3, 5, 6 and 7. Ms. U. Das, learned counsel appears for respondent no.4.

List for Motion again on 22.07.2019, as we propose to examine the case records at the first instance.

Office to requisition the case records in respect of F.T. Case No.85/2017 from the office of the Foreigners' Tribunal, Kamrup (M), 2nd Guwahati and F.T. Case No-FT-9/65/GKJ/2016 from the office of the Foreigners' Tribunal No-9th, Dhubri.

This order be brought to the notice of the Registrar (Judicial).

As an interim measure, the petitioner Nashir Ali shall not be taken into custody and deported from the territory of India, subject to the condition that he shall appear before the Commissioner of Police (Border), Guwahati, within 15 (fifteen) days from today and furnish a bail bond of `5,000/- with one local surety of the like amount to the satisfaction of the said authority. A direction is also made to the Commissioner of Police (Border), Guwahati that as and when the petitioner

appears within the period indicated above, the biometrics of the iris of both eyes, the fingerprints of both hands and photograph of the petitioner shall be obtained, whereafter he shall be allowed to remain on bail.